

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS MAPLE LOGISTICS PRIVATE LIMITED

S.N.	PARTICULARS	DETAILS
1	Name of corporate debtor	MAPLE LOGISTICS PRIVATE
2	Date of incorporation of corporate	01.01.2004
3	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs - Registrar of Companies, DELHI
4	Corporate Identity No. / Limited Liability Identification No. of corporate	U63090DL2004PTC123819
5	Address of the registered office and principal office (if any) of corporate debtor	E-40/3, Okhla Industrial Estate, Phase II, New Delhi – 110020 & F-35/4, Ground Floor, Okhla Ind Estate, New Delhi-110020
6	Date of closure of Insolvency Resolution Process	19.01.2023
7	Liquidation commencement date of corporate debtor	07.11.2023
8	Name and registration number of the insolvency professional acting as liquidator	PARVEEN KUMAR ADLAKHA Reg.-IBBI/IPA-002/IP-NO1034/2020-21/13336
9	Address and e-mail of the liquidator, as registered with the Board	H.No-54 FF,BLOCK C-3,JANAKPURI ,NEW DELHI,110058 Email : praveenadlakha@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	H.No-54 FF,BLOCK C-3, JANAKPURI ,NEW DELHI-110058 M.9899048896 Email : mapleliquidation24@gmail.com
11	Last date for submission of claims	07.12.,2023

Notice is hereby given that the National Company Law Tribunal, Court No 6, Delhi Bench has ordered the commencement of liquidation of the Maple Logistics Private limited on 7th Nov 2023 .

The stakeholders of Maple Logistics Private Limited are hereby called upon to submit their claims with proof on or before 7th December 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms for filing of claim can be downloaded from:
<https://www.ibbi.gov.in/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Sd/-

PARVEEN KUMAR ADLAKHA
Liquidator of Maple Logistics Private limited

Reg.-IBBI/IPA-002/IP-NO1034/2020-21/13336 Valid
upto 02.04.2024

Date: 8th Nov 2023

Place: Delhi

